

(Signature)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-72/94

New Delhi this the 13th Day of September, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman  
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sub-Inspector Laxmi Chand,  
S/o Late Shri Mani Ram Sharma,  
R/o Vill. & P.O. Mandawali Fazalpur,  
Delhi-110092. Applicant  
(through Sh. Shankar Raju, counsel)

versus

1. Union of India,  
through Lt. Governor/Administrator,  
National Capital Territory of Delhi,  
6, Raj Niwas Marg,  
Delhi-110054.
2. Deputy Commissioner of Police,  
10th Bn. DAP, Pitampura,  
Delhi.
3. Deputy Commissioner of Police,  
North-East District,  
Seelampur,  
Delhi. Respondents.

ORDER(ORAL)  
delivered by Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman

The learned counsel for the applicant states that during the pendency of this O.A., departmental proceedings have commenced against the applicant. He, therefore, does not want to pursue this matter any longer. He prays that this O.A. may be dismissed as withdrawn with liberty to the applicant to challenge the legality of final order passed in the disciplinary proceedings. This permission is not necessary. However, it is granted. The application is dismissed as withdrawn.

*B.N. Dhoundiyal*  
(B.N. Dhoundiyal)

/vv/

Member(A)

*S.K. Dhaon*  
(S.K. Dhaon)

Acting Chairman